

Sixteenth Lok Sabha

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Title: Message from Rajya Sabha and Bill as passed by Rajya Sabha.

SECRETARY GENERAL: Madam Speaker, I have to report the following messages received from the Secretary General of Rajya Sabha:

- (1) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 27th December, 2017 agreed without any amendment to the Indian Forest (Amendment) Bill, 2017 which was passed by the Lok Sabha at its sitting held on the 20th December, 2017.”
- (2) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 27th December, 2017 agreed without any amendment to the Indian Institute of Petroleum and Energy Bill, 2017 which was passed by the Lok Sabha at its sitting held on the 4th August, 2017.”
- (3) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th December, 2017 agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2017 which was passed by the Lok Sabha at its sitting held on the 27th December, 2017.”
- (4) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th December, 2017 agreed without any amendment to Repealing and Amending Bill, 2017 which was passed by the Lok Sabha at its sitting held on the 19th December, 2017.”
- (5) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th December, 2017 agreed without any amendment to the Repealing

and Amending (Second) Bill, 2017 which was passed by the Lok Sabha at its sitting held on the 19th December, 2017.”

